

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317
IA-5579/2023
In
IB-1765(ND)/2018

IN THE MATTER OF:

M/s. EE Ltd. Petitioner/Applicant
Vs.
M/s. Falcon Business Resources Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Shivani Jaiswal Adv.
For Respondent :

ORDER

IA-5579/2023

In compliance with the order dated 16.02.2024, the Applicant has filed a tracking report which shows that R3 has not been served. Further, the R1 has been served only by email and R2 who happens to be the authorized signatory of R1 has been served.

We therefore, direct the Applicant to serve R1 who is the creditor by speed post or registered post and file proof and affidavit of service within two weeks.

List the matter **on 14.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)